

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 85347 of 2019

(Arising out of Order-in-Appeal No. NSK/EXCUS/000/APPL/458-463/18-19 dated 30.10.2018 passed by the Commissioner of Central GST & Central Excise (Appeals), Mumbai)

Pawan K. Holani
Morya Steel Pvt. Ltd.
Plot No. F-25, MIDC Area,
Jalna-431203

.....Appellant

VERSUS

Commissioner of Central Excise
& Service Tax, Aurangabad
N-5, Town Centre, CIDCO,
Aurangabad - 431030

.....Respondent

APPEARANCE:

Shri D.R. Gadekar, Consultant for the Appellant

Shri Sanjay Hasija, Supdt., Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85983/2021

Date of Hearing: 22.03.2021

Date of Decision: 22.03.2021

Appellant has sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and it has been accepted through a declaration prescribed in discharge certificate issued by the competent authority. Learned Advocate for the appellant submits for withdrawal of the appeal.

2. Learned Authorised Representative also admits no outstanding dues against the appellant, as reflected in Form No. SVLDRS-4 submitted by him.

3. In accordance with the provisions of the scheme, appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

HK